

(ब) अधिमों जमा की रकम पर जमा करने की तारीख से लेकर टेलीफोन मंजूर करने की तारीख तक उसी दर से ब्याज मिलता है, जिस दर से भारतीय स्टेट बैंक ऐसे बैंकों में एक वर्ष के लिए जमा की गई सावधि जमा की रकमों पर देता है।

Strict Visa conditions for Indians for Iran & Arab countries

8391. SHRI SUKHDEV PRASAD VERMA : Will the Minister of EXTERNAL AFFAIRS be pleased to state :

(a) whether Government is aware that very recently Arab countries and Iran have imposed strict visa conditions on Indian visitors to these countries;

(b) if so, whether Government has taken up the issue of visa with concerned Governments of such Arab countries and Iran;

(c) if so, the outcome of such correspondences;

(d) whether imposition of such visa conditions has brought about a great set back to various Indians and Indian organisations in the matter of trade promotional activities; and

(e) if so, how Government is contemplating to sort out the issue ?

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRI SAMARENDRA KUNDU) : (a) to (c). The Government is aware of the strict visa regulations imposed by Arab countries and Iran to regulate the entry of Indian visitors to these countries, which have sometimes caused difficulties and delay in procuring of visas. All assistance is given to Indians who wish to visit these countries in the matter of trade promotion etc. There appears to be no marked adverse effect in export promotion and other activities as a result of the existing visa regulations of these countries. From time to time, any specific or general problems regarding issuing of visas are taken up with the countries of the region or with their Missions in India.

Malpractices by private Employment Agencies

8392. SHRI MADHAVRAO SCINDIA: Will the Minister of PARLIAMENTARY ARRAYS AND LABOUR be pleased to state :

(a) the details of the malpractices in respect of private Employment Agencies

that have been brought to the notice of Government during the last two years;

(b) the action taken by Government against these agencies; and

(c) the steps that have been taken till now or proposed to be taken to check the malpractices effectively in this regard ?

THE MINISTER OF PARLIAMENTARY AFFAIRS AND LABOUR (SHRI RAVINDRA VARMA) : (a) to (c). It is presumed that reference is to Employment Agencies which undertake selection of personnel for employment in India. There was a complaint received in 1977 that a private employment agency had invited applications for a certain post and had asked for payment of Rs. 10/- for supply of each application form. In the absence of any criminal intent, it was not an offence to ask for payment for the supply of forms.

Transfer of Telephones

8393. SHRI DURGA CHAND: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether telephone subscribers are permitted to transfer their telephones to their relatives;

(b) if so, what are the rules in this regard;

(c) the number of applications received in Delhi during the last one year for transferring their telephone connections to their close relatives;

(d) the number of applications disposed of and the number of applications pending at present; and

(e) what are the reasons for keeping these applications pending and when these applications will be disposed of ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS (SHRI NARHARI PRASAD SUKHDEO SAI) : (a) Yes, Sir.

(b) During the life time of the hirer, the transfer of telephone may be permitted to near relatives, viz., father, mother, wife, husband, son daughter, brother and sister including step brother and step sister but not cousin. This is irrespective of the category under which the connection was originally obtained provided the period for which the connection has actually worked for the original hirer is not less

than one year and provided also that if the telephone was sanctioned under any priority or special category the original hirer shall not be given any new telephone connection under that particular category within five years of the date of transfer. The transfer is charge Rs. 50/- for each connection.

(c) 143 applications.

(d) 111 applications have been disposed of and 32 are pending at present.

(e) These cases are under process/correspondence with the subscribers for completion of necessary formalities.

हिन्दी सलाहकार समिति का गठन

8394. श्री नबाब सिंह चौहान : क्या संसदीय कार्य तथा भ्रम मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या मंत्रालय में हिन्दी सलाहकार समिति का गठन किया गया है; और

(ख) यदि हा, तो इसके सदस्यों के नाम क्या हैं और उनमें राजभाषा विभाग की सिफारिशों पर मनोनीत किये गये सदस्यों के नाम और संख्या क्या है ?

संसदीय कार्य और भ्रम मंत्री (श्री रवीन्द्र वर्मा) : (क) और (ख). हिन्दी सलाहकार समिति गठित करने का प्रश्न विचाराधीन है :

हिन्दी सलाहकार समिति

8395. श्री नबाब सिंह चौहान : स्वास्थ्य और परिवार कल्याण मंत्री यह बताने की कृपा करेंगे कि ।

(क) क्या मंत्रालय में हिन्दी सलाहकार समिति का गठन कर दिया गया है ; और

(ख) यदि हां, तो इसके सदस्यों के नाम क्या हैं और उनमें से उन व्यक्तियों के नाम और उनकी संख्या कितनी है, जिन्हें राजभाषा विभाग की सिफारिश पर नामांकित किया गया है ?

स्वास्थ्य और परिवार कल्याण मंत्रालय में राज्य मंत्री (श्री जगज्योती प्रसाद शर्मा) :
(क) जी हां ।

(ख) समिति का गठन विवरण में दिया गया है । समिति के सदस्यों में से 5 नाम, जो क्रम संख्या 26 से 30 पर हैं, राजभाषा विभाग, गृह मंत्रालय ने सुझाए थे ।

विवरण

हिन्दी सलाहकार समिति का गठन

अध्यक्ष

1. स्वास्थ्य और परिवार कल्याण मंत्री उपाध्यक्ष

2. स्वास्थ्य और परिवार कल्याण राज्य मंत्री

सदस्य

3. स्वास्थ्य और परिवार कल्याण सचिव

4. अपर सचिव (स्वास्थ्य)

5. अपर सचिव (परिवार कल्याण)

6. मयुक्त सचिव (वित्त सलाहकार)

7. स्वास्थ्य सेवा महानिदेशक

8. निदेशक, राष्ट्रीय मलेरिया उन्मूलन कार्यक्रम, दिल्ली

9. निदेशक, राष्ट्रीय संचार रोग संस्थान दिल्ली ।

10. निदेशक, केन्द्रीय सरकार स्वास्थ्य योजना, नई दिल्ली

11. चिकित्सा अधीक्षक, जिल्सिगहन अस्पताल, नई दिल्ली

12. चिकित्सा अधीक्षक, सफ़रजंग अस्पताल, नई दिल्ली

13. निदेशक, राष्ट्रीय स्वास्थ्य और परिवार कल्याण संस्थान, नई दिल्ली